

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2934

ANSWERED ON:18.08.2011

BHARAT NIRMAN RAJIV GANDHI SEWA KENDRA

Anuragi Shri Ghansyam ;Biju Shri P. K.;Rajbhar Shri Ramashankar;Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has set up Bharat Nirman Rajiv Gandhi Sewa Kendra at Gram Panchayat level;
- (b) if so, the number of Sewa Kendras established during each of the last three years and the current year, along with their locations, State/UT-wise;
- (c) the main objectives of setting up such Kendras; and
- (d) the achievements made by these Kendras during the above period?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) & (b): The scope of works under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) was expanded to include construction of Bharat Nirman Rajiv Gandhi Sewa Kendra (BNRGSK) at the Gram Panchayat (GP) and Block level, vide provisions in Para 1(ix) of Schedule I of the Act. The details of such BNRG Sewa Kendras set up as reported by States/Union Territories (UTs) are given in annexure.

(c) & (d): The objectives of BNRGSK are as follows:

a) Provide space to facilitate the functioning of MGNREGA office at the GP/ Block levels.

b) Serve as a Knowledge Resource Centre to facilitate:

i) Citizens access to information on MGNREGA and other Rural Development Programmes.

ii) Provide space for facilitating dissemination of technologies and good practices for effecting convergence for durability and productivity enhancement of rural assets.

iii) Operation of Information and Communication Technology facilities both to support GP and block office of Programme Officer as well as public access to information and online transactions related to development process.

Guidelines for implementation and utilisation of BNRGSK by the States/ UTs which are the actual implementing agencies have been issued by the Ministry of Rural Development and it is for the concerned States/UTs to make appropriate use of such facilities.